

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

I.A No. 2615 of 2020

IN

Company Appeal (AT) (Insolvency) No. 1259 of 2019

In the matter of:

Gautam Singhania

....Appellant

Vs.

Loyal Scaffolding Pvt. Ltd.

....Respondent

Present:

Appellant: Mr. Kushagra Bansal, Advocate

**Respondent: Mr. Rahul Kumar (for IRP, R2)
Mr. Sushil Kumar Kabra, Mr. Suresh Bharti, Advocates
for R1.**

ORDER

(Through Virtual Mode)

18.11.2020: Learned counsel for the Applicant seeks to withdraw I.A. No. 2615 of 2020 in Company Appeal (AT) (Insolvency) No. 1259 of 2019 with liberty to file application for Contempt/ seeking adherence to the Terms of Settlement incorporated in the order of this Appellate Tribunal dated 3rd January, 2020. In view of the prayer, the application is allowed to be withdrawn with liberty as sought. At this stage, learned counsel for the Applicant submits that a Contempt application has already been filed.

Contd/-.....

I.A. No.2615 of 2020 is accordingly disposed of.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

AR/g